

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 109**  
**(IB)-26(PB)/2019**

**IN THE MATTER OF:**

Mohit Gupta

.... Applicant/petitioner

v.

Shree Vardhman Infraheight Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.08.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the petitioner: Mr. Aditya Parolia, Mr. Piyush Singh, Mr. Purushotam Bisht,  
Advs.  
For the Respondent(s): Mr. Shalabh Singhal, Mr. Yogendra Bhaskar, Advs.  
Mr. Alok Dhir, Ms. Varsha Banerjee, Mr. Kunal Godhwani,  
Adv.

**ORDER**

For order see, CP No. (IB)-272(PB)/2019.

05.08.2019  
Aarti Makker